

## Notice

Pursuant to directions given in the **Public Interest Litigation (PIL) 2099 of 2023** titled **In re vs Bar Council Of U.P.** vide orders dated 09.09.2023 and under orders of the Hon'ble Court, a Committee with its Chairman as Hon'ble Mr. Justice Manoj Kumar Gupta, has been constituted to look into the grievances raised at the Bar in respect of the incident that occurred at District Hapur, Uttar Pradesh.

The Hon'ble Chairperson of the Committee has been pleased to direct that the Committee shall hold its meeting in the Committee Room, of the Allahabad High Court at 11.00 A.M. on 16.09.2023.

By this notice the persons aggrieved in the incident/members of the Public concerned are hereby informed that they may place their grievance/relevant material in the matter, before the Committee for its consideration. Those interested in participating in the proceedings in the virtual mode may do so, for which the VC-link for joining the Committee proceedings virtually shall be uploaded shortly.

This notice is to be given wider publicity including its uploading on the official web-site of this Court and other mass media.

13.09.2023

Sd/-

(K.S.D. Dwivedi, H.J.S.)